

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SRI LAKSHMI SARASWATHI
IMPEEX (INDIA) LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SRI LAKSHMI SARASWATHI IMPEEX (INDIA) LIMITED
2.	Date of incorporation of corporate debtor	24/10/2001
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U30007TN2001PLC047933
5.	Address of the registered office and principal office (if any) of corporate debtor	No.9 [Old No.8] Crescent Road, Shenoy Nagar, Chennai, Tamil Nadu, India, 600030
6.	Insolvency commencement date in respect of corporate debtor	25-09-2023 (Order Received on 27-09-2023)
7.	Estimated date of closure of insolvency resolution process	25-03-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S. Thamilvani IBBI/PA-001/IP-P00827/2017-2018/11412
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Door No.6/12,First Cross Street,Sivananda Nagar,Ambattur, Near Ambedkar Statue,Chennai, Tamil Nadu ,600053 Email :vanithamizh@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Door No.6/12,First Cross Street,Sivananda Nagar,Ambattur, Near Ambedkar Statue,Chennai, Tamil Nadu ,600053 Email: cirp.lakshmi2001@gmail.com
11.	Last date for submission of claims	11-10-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	.Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://www.ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SRI LAKSHMI SARASWATHI IMPEEX (INDIA) LIMITED** on 27-09-2023.



The creditors of SRI LAKSHMI SARASWATHI IMPEEX (INDIA) LIMITED, are hereby called upon to submit their claims with proof on or before 11.10.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

- Not applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29-09-2023
Place: Chennai


S. Thamilvani 29.09.2023

Interim Resolution Professional
IBBI/IPA-001/IP-P00827/2017-2018/11412

